

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1714 OF 2019 IN
DFR NO. 2290 OF 2019**

Dated: 18th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Richmond Power Private Limited ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Bikas Mohanty
Mr. Ajay Goyal

Counsel for the Respondent(s) :

ORDER

IA No. 1714 of 2019

(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

DFR NO. 2290 OF 2019

List the matter on **25-09-2019** subject to curing the defects.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk